



2026:AHC:13544

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 327 of 2026

Ashutosh Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Indra Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. List of fresh cases has been revised but nobody is present on behalf of the petitioner though learned Standing Counsel for respondent Nos.1 to 3 and Sri Rameshwar Prasad Shukla, learned counsel for respondent No.4 are present.

2. Today when the matter is taken up, a preliminary objection has been raised by learned counsel for the respondents that the petitioner is a complainant and the present petition on behalf of the complainant is not maintainable.

3. Since nobody is present on behalf of the petitioner, the writ petition is dismissed in default.

(Prakash Padia,J.)

January 20, 2026
saqlain